©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഒക്ടോബർ 30 30th October 2018 1194 തുലാം 13 13th Thulam 1194 1940 കാർത്തികം 8 8th Karthika 1940	നമ്പർ No.	**43**

PART I

Notifications and Orders issued by the Government

NOTIFICATION

I, Priya. K. K, Kunchi Kannoth (H), Manathana P. O., Ayothumchal, Iritty Taluk, Kannur District, Pin-670 677, do hereby notify for the information all authorities concerned and the public that my Caste which is wrongly entered as Hindu-Nair in my S.S.L.C. C. No. 689344 with Register Number 160141 of March 2003 is corrected as Hindu-Vaniyan vide Certificate Number K.dis. 11278/18/E2 dated 25-9-2018 issued by the Tahsildar, Iritty Taluk.

This correction will come into effect in all records related to me.

Manathana,
26-9-2018. PRIYA. K. K

NOTIFICATION

It is hereby notified for the information of all authorities concerned and the public that I, Sheeba Edavanaveetu, Mundothilveedu, Naduvanad P. O., Thillenkery Village, Iritty Taluk, Kannur District, Pin-670 702, holder of S.S.L.C. B No. 083933 with Register Number 476168 of March 2001, also known as Sheeba E. V in the Election Identity Card No. CPH1965698 dated 4-3-2006, issued by the Peravoor LA Constituency, PAN Account Number AKNPV7869H, issued from Income Tax Department, Govt. of India is one and the same person. Hereafter I will be known by the name Sheeba E.V only.

It is further notified that my Community which is wrongly entered as Hindu, Valinchiyar in my S.S.L.C. B No. 083933 with Register Number 476168 of March 2001, is corrected as Hindu-Vilakkithala Nair, Ref. K.dis.-7649/18/E2 dated 29-8-2018, issued by the Tahsildar, Iritty Taluk.

This correction will come into effect in all records related to me.

Thalachangad,
2-9-2018. SHEEBA EDAVANAVEETU

ബഹുമാനപ്പെട്ട തിരുവനന്തപുരം രണ്ടാം അഡീഷണൽ മുൻസിഫ് കോടതി മുമ്പാകെ

2018-ാമാണ്ടിലെ 18-ാം നമ്പർ ഒ. പി. (സക്സഷൻ)

ഹർജിക്കാർ:

1. പി. എം. മോഹൻ,
കോമത്തു വീട്, എം. ആർ. എ-78,
മൂലവിളാകം ജംഗ്ഷൻ, വഞ്ചിയൂർ പി. ഒ.,
തിരുവനന്തപുരം
2. ജാനു നരേഷ്,
കോമത്തു വീട്, എം. ആർ. എ-78,
മൂലവിളാകം ജംഗ്ഷൻ, വഞ്ചിയൂർ പി. ഒ.,
തിരുവനന്തപുരം
3. ശാരദ വാമദേവൻ,
കോമത്തു വീട്, എം. ആർ. എ-78,
മൂലവിളാകം ജംഗ്ഷൻ, വഞ്ചിയൂർ പി. ഒ.,
തിരുവനന്തപുരം

എതിർ കക്ഷി : ഇല്ല.

സകലമാനപേരെയും തെര്യപ്പെടുത്തുന്നത്

ടി ഹർജിക്കാരുടെ മരിച്ചുപോയ പിതാവ് തിരുവനന്തപുരം താലൂക്കിൽ വഞ്ചിയൂർ പി. ഒ. അതിർത്തിക്കുള്ളിൽ മൂലവിളാകം ജംഗ്ഷനിൽ എം. ആർ. എ-78 കോമത്തു വീട്ടിൽ പി. എം. പ്രസാദ് മലങ്കര റബ്ബർ ആൻഡ് പ്രൊഡ്യൂസ് കമ്പനി ലിമിറ്റഡിൽ നിന്നും ഒരു ഓഹരിക്ക് പത്തു രൂപ വച്ച് ആകെ 2,400 രൂപയ്ക്കെടുത്ത 240 ഓഹരികളും ഫ്രാംങ്കളിൻ റ്റെമ്പ്ളീട്ടൺ ഇൻവെസ്റ്റ്മെന്റിൽ നിക്ഷേപിച്ചിട്ടുള്ള 39278.65 രൂപ വിലയുള്ള 1422.624 യൂണിറ്റുകളും തങ്ങളുടെ പേരിലേക്ക് മാറ്റി എടുക്കുന്നതിനുവേണ്ടി സക്സഷൻ സർട്ടിഫിക്കറ്റ് ലഭിക്കുന്നതിന് ടി ഹർജിക്കാർ സമർപ്പിച്ചിട്ടുള്ള ഹർജി 13-11-2018-ാം തീയതിയിൽ വിചാരണ വച്ചിരിക്കുന്നു. മേൽ നമ്പർ ഹർജിയെ സംബന്ധിച്ച് ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം വിചാരണ തീയതിയിൽ നേരിട്ടോ അധികൃത ഏജന്റ് മുഖാന്തിരമോ ഹാജരായി ബോധിപ്പിച്ചു കൊള്ളേണ്ടതും അല്ലാത്തപക്ഷം മേൽ നടപടികൾ സ്വീകരിച്ച് ഹർജി അനുവദിച്ച് ഉത്തരവാകുന്നതുമായിരിക്കും.

തിരുവനന്തപുരം,
20-8-2018.

സി. കെ. ഹൃഷീകേശൻ നായർ,
ഹർജിക്കാർഭാഗം അഡ്വക്കേറ്റ്.

BEFORE THE HON'BLE SUB COURT, MUVATTUPUZHA

O. P (Succession) No. 5 of 2018

Petitioner:—

Smt. S. Indira, W/o Late Velayudhan Pillai, Aged 78 years, Marangolathu House, Piravom.

Respondents:—

i. Muraleedharan, M. V., S/o. Late Velayudhan Pillai, Kumaramandiram (Marangolathu) House, Piravom.
ii. Radhamani, M. V., D/o Late Velayudhan Pillai, Marangolathu, Piravom.
iii. Jayanthy, M.V., D/o Late Velayudhan Pillai, Marangolathu, Piravom.
iv. Sunitha, M. V., D/o Late Velayudhan Pillai, Marangolathu, Piravom.

The husband of the petitioner and the father of the respondents Sri Velayudhan Pillai, Marangolathu who died intestate on 16-8-2000, was holding the shares of various companies having a present total value of ` 23,47,665. The petitioner, the widow of the deceased and mother of the respondents above named has filed the above case before court for getting Succession Certificate in her name with respect to the shares above said to facilitate its lawful future administration and appropriation. It is informed that if any person has got any objection in the granting of Succession Certificate as prayed for they have to submit their objection directly or through Advocate before court on 14-12-2018 at 11 a.m. otherwise the case will be decided as none has objection in allowing the petition.

Dated this 5th day of September 2018.

V. V. THOMAS,
Advocate, Muvattupuzha,
Counsel for Petitioner.